<
ITEM NO.44 COURT NO.8 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1487/2012

(From the judgement and order dated 08/12/2011 in CRLP No.1125/2010 of The HIGH COURT OF A.P AT HYDERABAD)

BAIRAM MURALIDHAR Petitioner(s)

VERSUS

STATE OF A.P. Respondent(s)

(With appln(s) for stay and office report)

Date: 14/02/2014 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)
Mr. V. Sridhar Reddy, Adv.
Mr. Ch. Leela Sarveswar, Adv.
Mr. Vineet Mishra, Adv.
Mr. V.N. Raghupathy,Adv.

For Respondent(s)
Mr. D. Mahesh Babu,Adv.
Mr. Amit K. Naiu, Adv.
Mr. Amjid Maqbool, Adv.
Mr. Aditya Jain, Adv.
Mr. B. Rama Krishna, Adv.
Ms. Suchitra Harangkhowal, Adv.

UPON hearing counsel the Court made the following

O R D E R

Perused the letter circulated by the learned counsel for the respondent.

As prayed for, the matter is adjourned for two weeks for filing counter affidavit.

[Nidhi Ahuja]
Court Master

[Indu Bala Kapur]
Court Master